

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory  
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref: U.O No. ME-leg0NGAZ/23/2021-02- dated: 26-07-2021

U.O No. ME-leg0NGAZ/22/2021-02-dated 26.07.2021

**GOVERNMENT ORDER NO:- 4046 -JK (LD) of 2021**

**DATED:- 28 - 07 - 2021**

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

Dated:- 28 - 07 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K
2. Additional Chief Secretary, Health & Medical Education Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



**(Khursheed Ahmad Bhat)**

Additional Secretary to Government

Annexure to the Government Order No. 4046-JK(LD) of 2021 dated 28.07.2021

S No.	Title of the Case	OIC
1	O.A. No. /2021-titled Irfan Illahi Lone and another Vs UT of J&K and others.	Mr. Riyaz Ahmad Wani KA Administrator Associated Hospitals GMC
2	WP (C) No.2844/2019-titled Farooq Ahmad Sheikh Vs UT of J&K and others.	

  
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